

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3183

ANSWERED ON:09.12.2009

``ENVIRONMENT IMPACT ASSESSMENT AUTHORITY``

Kanubhai Patel Jayshreeben

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Prime Minister has asked the States to constitute Environment Impact Assessment Authority;
- (b) if so, the details thereof;
- (c) the details of the States who have constituted and those who have not constituted the said Authority; and
- (d) the action taken / proposed to be taken against the States who have not constituted the said Authority?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a) & (b): Yes, Sir. While inaugurating the National Conference of Ministers for Environment and Forests, the Hon'ble Prime Minister in his address on 18-08-2009, urged the States who have not yet established State Environment Impact Assessment Authorities to do so at the very earliest. Effective coordination between the Union Ministry of Environment and Forests and the State Ministries is vital for building a credible and efficient system of assessment and clearance. The Environment Impact Assessment Notification, 2006 provides for constitution of State level Environment Impact Assessment Authority (SEIAA).

(c) & (d): The States/ Union Territories (UTs) who have constituted the Environment Impact Assessment Authorities (EIAA) are : Andhra Pradesh, Arunachal Pradesh, Chandigarh Administration, Chhattisgarh, Daman, Diu, Dadar & Nagar Haveli, Delhi, Gujarat, Haryana, Himachal Pradesh , J&K , Karnataka, Madhya Pradesh, Maharashtra, Meghalaya, Orissa, Puducherry , Punjab, Rajasthan, Sikkim, Utrakhand, Uttar Pradesh, Tamilnadu and West Bengal. The States/ UTs who have not constituted the Environmental Impact Assessment Authorities are: Andaman & Nicobar, Assam, Bihar, Goa, Jharkhand, Kerala , Manipur, Lakshwadeep, Mizoram, Nagaland and Tripura.

The Ministry of Environment and Forests has requested these States for constitution of SEIAAs at the earliest.